(b) if so, the details thereof and the amount allocated for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) No, Sir. Do not arise.

Issuing of Caste Certificate to SCs

†2059. SHRI NARAYAN SINGH KESRI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government are considering any simplified alternative for Issuing of Caste Certificate' to the people belonging to the Scheduled Castes;
- (b) whether it is also a fact that the persons belonging to the Scheduled Castes are asked to furnish domicile certificate for the last 50 years while issuing 'Income Certificate' to them;
 - (c) if so, the reasons therefor; and
- (d) whether Government are aware that a large number of students are deprived of all Government's facilities due to complexities involved in issuing of 'Caste Certificate'?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) There is no such proposal under consideration of the Government.

- (b) and(c) Under Article 341 of the Constitution, Presidential Orders specifying the Scheduled Castes in relation to the States/Union Territories have been issued from time to time. The first Constitution (Scheduled Castes) Order, 1950 was issued on 10.08.1950. Where a person claims to belong to a Scheduled Castes by birth *inter-alia* it should be verified that he was permanent resident of the State/Union Territory on the date of notification of the Presidential Order applicable in his case. The verification and issue of caste certificate for such purpose is the responsibility of the concerned State/Union Territory Administration.
 - (d) No such report has come to the notice of the Government.

[†]Original notice of the question was received in Hindi.